



2026:AHC-LKO:75926-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 11746 of 2026

Shailendra Singh

.....Petitioner(s)

Versus

Election Commission Of India Thru. Secy.
Nirvachan Sadan New Delhi And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Harsh Vardhan Mehrotra, Alina Masoodi, Amit Kr. Singh Bhadauriya, Arvind Kumar Verma, Ritika Singh
Counsel for Respondent(s)	: Anupriya Srivastava

Court No. - 5

HON'BLE ALOK MATHUR, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard Sri Gaurav Mehrotra, learned Senior Counsel assisted by Sri Amit Kumar Singh Bhadauriya, and Ms. Ritika Singh, learned counsel for the petitioner as well as Sri O.P. Srivastava, learned Senior Counsel assisted by Ms. Anupriya Srivastava, learned counsel appearing on behalf of Election Commission of India.

2. It has been submitted by learned counsel for petitioner that the petitioner is a candidate for the election to the Uttar Pradesh Legislative Council from the Lucknow Division Graduates' Constituency as an Independent candidate and has also filed his nominations. It is stated that his name appears at serial no. 13 in the list of contesting candidates in Form 7B dated 09.10.2026 issued by Returning Officer.

3. The grievance raised in the present writ petition is with regard to transparency in conduct of the said elections and his submissions have been confined for a direction to the respondents to ensure that the poll proceedings inside all the polling stations should be video-graphed on the date of the poll and the videography should be continuous and uninterrupted under the supervision of an officer who would be accountable for it as provided for in paragraph 49 of the Handbook published by Election Commission of India for Returning Officers for Elections to the Council of States and State Legislative Councils,

February 2016.

4. It is stated that in Chapter – IX Paragraph 14 of the said Handbook, a detail procedure has been prescribed for videography which should be conducted.

5. Sri O.P. Srivastava, learned Senior Counsel appearing on behalf of Election Commission of India on the basis of instructions received from Chief Electoral Officer i.e. respondent No. 2 at the very outset submits that provision has already been made for compliance of Paragraph 49 of the aforesaid Handbook and the videography would be conducted in terms of the provisions provided in the said Handbook.

6. Learned Senior Counsel appearing on behalf of petitioner at this stage submits that his grievance stands satisfied in case a statement has been made on behalf of the Election Commission of India that they would be complying with the provisions pertaining to the videography as provided for in the Handbook for Returning Officers for Elections to the Council of States and State Legislative Councils.

7. Accordingly, the writ petition is **disposed of** in terms of the statement made on behalf of respondents before this Court.

8. Supplementary affidavit as well as written instructions filed today are taken on record.

(Abdhesh Kumar Chaudhary,J.) (Alok Mathur,J.)

October 22, 2026

Ravi/